

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH


- 1) **FAO No. 3444 of 2019 titled as United India Insurance Co. Ltd. vs. Mahesh Kumar & ors.**
- 2) **FAO No. 3446 of 2019 titled as United India Insurance Co. Ltd. vs. Shakshi & ors.**
- 3) **FAO No. 3452 of 2019 titled as United India Insurance Co. Ltd. vs. Manish Kumar & ors.**

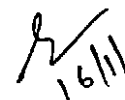
Respondent- Mangal son of Sh. Ram Parshad,
R/o House No. 1416, Village Mundian Kalan,
Post Office Jamalpur, Ludhiana (Punjab)
(Driver of Truck Trolia bearing No. PB-11-BN-0443)

Respondent- Inderjit Singh son of SH. Bahal Singh,
R/o V.P.O. Sidhuwal,
District Patiala, (Punjab)
(owner of Truck Trolia bearing No. PB-11-BN-0443)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **27.03.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 16th January' 2020.


Superintendent (Judl.),
For Registrar (Judicial)


16/1/20